

12.15 hrs.

STATEMENT RE : EXTENSION OF TIME  
FOR COMPLETION OF INQUIRY AND  
SUBMISSION OF REPORT BY KUDAL  
COMMISSION OF INQUIRY ON GANDHI  
PEACE FOUNDATION AND OTHER  
ORGANISATION

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF PERSONNEL, PUBLIC  
GRIEVANCES AND PENSIONS AND  
MINISTER OF STATE IN THE MINISTRY  
OF HOME AFFAIRS (SHRI P. CHIDAM-  
BARAM) : Consequent on the adoption of a  
Resolution by this House on 28th August,  
1981 a Commission of Inquiry consisting of  
Shri Justice P. D. Kudal was set up vide  
Notification No. S. C. 83 (E) dated the 17th  
February, 1982. Copies of the Notification  
were laid on the Table of the House on 3rd  
March, 1982. The Commission was required  
to complete its enquiry and submit a report  
to the Central Government on or before 31st  
July, 1982.

2. The Commission has so far submitted  
five Interim Reports to the Government. The  
1st, 2nd and 3rd reports alongwith Action  
Taken Memorandum have been already  
placed on the Table of the Lok Sabha on  
4th December, 1985 and 7th May, 1986  
respectively. The fourth and fifth reports are  
under examination.

3 The present term of the Commission  
expires on 31st July, 1986. On the request  
of the Commission, the Government have  
extended the life of the Kudal Commission  
of Inquiry on Gandhi Peace Foundation and  
other organisations for further period of 6  
months i. e. upto 31st January, 1987.

PROF. MADHU DANDEVATE (Raja-  
pur) : It is a matter of shame for the  
Government to go on extending the term of  
this Commission like this. They are perpetua-  
ting this Commission. Already Rs. 1.2 crores  
have been spent.

(Interruptions)\*\*

\*\*Not recorded.

MR. SPEAKER: Nothing will go on  
record.

12.15 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Twenty fifth Report

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND MINISTER OF  
FOOD AND CIVIL SUPPLIES (SHRI H.  
K. L. BHAGAT) : Sir, I beg to move the  
following :—

“That this House do agree with the  
Twenty-fifth Report of the Business  
Advisory Committee presented to the  
House on the 29th July, 1986.”

MR. SPEAKER : The question is :

“That this house do agree with the  
Twenty-fifth Report of the Business  
Advisory Committee presented to the  
House on the 29th July, 1986.”

*The motion was adopted.*

MATTERS UNDER RULE 377

[Translation]

- (i) Need to take urgent steps to improve  
the deteriorating telephone services  
in Agra, U.P.

SHRI NIHAL SINGH JAIN (Agra) :  
Mr. Speaker, Sir, I would like to draw  
your attention to the following matter under  
Rule 377 :—

The telephone system in Agra is in a  
deplorable condition and as a result there  
is widespread resentment among the people  
there. The condition has worsened to such  
an extent that the resentment is taking the  
form of agitation. The waiting list in the  
telephone department is increasing day-by-  
day. There is no improvement in the  
situation. The concerned higher officials do